

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 37/(MAH)/2017
CA No.

CORAM:



Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2017

NAME OF THE PARTIES: Ravindra Gopal
V/s.
M/s. Tattva & Mittal Life Spaces Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	Adv. Tejas Hurija. i/b. Thishur Law Associates	Advocate for Petitioner.	
②	Anurag Mankar i/b Argus Partners	for Respondent	

ORDER

C.P. NO. 37/I&BP/NCLT/MB/MAH/2017

1. Under the provisions of Insolvency and Bankruptcy Code, 2016 this Petition is submitted on 09.03.2017.
2. The Learned Representatives of both the sides are present.
3. A copy of the Petition is served to the other side. The other side is objecting the Admission of the Petition.
4. For that purpose the matter is to be heard on **04.04.2017**.
Thereafter the next recourse shall be decided.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 20.03.2017